

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-118/(ND)/2018

In the matter of

Bakers Circle India Ltd

Vs.

Om Pizzas and Eats (P) Limited

....PETITIONER

... RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 02.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Shomendu Mukherji, Advocate

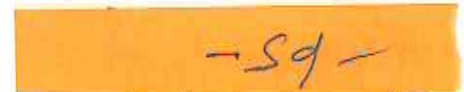
For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present and moves this petition. From the perusal of the Master Data which has been enclosed at Page-39 of the typed set of documents, it is seen that the respondent/Corporate Debtor has not filed its financial statement for the past more than 3 years. In relation to the same, the petitioner is directed to confirm whether the Company is in existence or has been struck off by the Registrar of Companies as per the recent drive initiated by it in the month of June, 2017 by verifying with the MCA Website as a detailed list has been published by the Ministry of Company Affairs in relation to the Companies which have been struck off recently. For this purpose, 2 days time is granted.

List on 06.2.2018.

Dasti Process is allowed.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)